

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00296/2021**

Jabalpur, this Tuesday, the 27<sup>th</sup> day of July, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



1. Prabhash Chandra Jha (PGT Maths)  
 S/o Late Shri S.C. Jha, Aged about 53 years,  
 Occupation (PGT Maths) R/o Jawahar Navodaya Vidyalaya  
 Bargi Nagar, Jabalpur (MP)
2. Bharat Lal Yadav, S/o Shri J.N. Yadav,  
 Aged about 40 years, Occupation (PGT Hindi)  
 R/o Jawaha Navodaya Vidyalaya, Churhat  
 District Sidhi (MP)
3. Dharmendra Kumar Sonkar , S/o I.K. Sonkar  
 Aged about 40 years, Occupation (PGT English)  
 R/o Jawahar Navodaya Vidhyalaya Dindori  
 District Dindori (MP)
4. Hari Singh Dhakar S/o Late Shri J.L. Dhakar  
 Aged about 53 years, Occupation (PGT Bio)  
 R/o Jawahar Navodaya Vidyalaya, Joura,  
 District Murena (MP)

**-Applicants**

(By Advocate **-Shri P.S. Chaturvedi**)

**V e r s u s**

1. The Union of India, through the Secretary  
 Gov. of India, Ministry of Human Resources  
 Department of School Education and Literacy  
 Shastri Bhawan, New Delhi 110001
2. Navodaya Vidyalaya Samiti  
 Through its Commissioner, Government of India  
 B-15 Institution Area GB Nagar, Sector 62,  
 Noida (UP) Pin 201307
3. Deputy Commissioner, Navodaya Vidyalaya Samiti  
 Regional Office, A-135A, Gate No. 2

Alkapuri Habibganj Bhopal (MP), Pin 462024

4. Madhya Pradesh Special & Residential Academic Society Bhopal, through its Secretary, Under The M.P. Tribal Welfare Department, 11nd Floor Satpura Bhawan, Bhopal (MP) - **Respondents**

(By Advocate – **Shri D.S.Baghel**)



**O R D E R (ORAL)**

**By Ramesh Singh Thakur, JM:-**

The applicant has been heard for sufficient time.

2. At this stage, counsel for the applicant seeks permission to withdraw this Original Application with liberty to file afresh on the same cause of action.
3. The prayer is allowed.
4. The applicant is allowed to withdraw this Original Application with liberty to file afresh with same cause of action.
5. Accordingly, the Original Application is dismissed as withdrawn with liberty as aforesaid.
6. Resultantly, all the Misc. Application listed alongwith this O.A. are also hereby disposed of.

**(Naini Jayaseelan)**  
**Administrative Member**  
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**(Ramesh Singh Thakur)**  
**Judicial Member**